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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.2485 of 1993

Date of Decision: 7.12.93.

CORAM:

Hon'ble Mr.S.R.Adige, Member (A)

Hon'ble Mr.B.S.Hegde, Member (J)

Rajender Kumar s/o Sh.Jia Ram,  
r/o Barrack 8th Malviya Nagar Lines,  
New Delhi

.....Applicant.

By Advocate Shri A.S.Grewal

Versus

1. Commissioner of Police Delhi,  
Delhi Police Headquarters,  
MSO Building, IP Estate,  
New Delhi.

2. Deputy Commissioner of Police,  
Headquarters-I, Delhi,  
Delhi Police Headquarters,  
MSO Building, IP Estate,  
New Delhi

.....Respondents.

ORDER (ORAL)

Hon'ble Mr. S.R.Adige, Member (A)

Heard.

From the materials on record, it appears that the applicant had submitted a representation on 1.11.93 against the impugned order dated 22.10.93. Shri Grewal concedes that the applicant has made no attempt till now to meet the concerned authorities for early disposal of his representation. This application is thus premature in terms of Section 20(2)(b) of AT Act. The applicant is directed to exhaust the departmental remedies available to him in the first instance before approaching this Tribunal.

2. This application is accordingly dismissed.

*B.S. HEGDE*  
(B.S. HEGDE)  
MEMBER (J)

*S.R. ADIGE*  
(S.R. ADIGE)  
MEMBER (A)